REFERENCE TO THE NEED FOR PAYMENT OF ADEQUATE INTE-RIM RELIEF TO NEWSPAPER **EMPLOYEES**

The Swadeshi Cotton

MM. Co. Ltd.

SHRI KIRPAL VERMA (Uttar Pradesh): Sir, the entire community of journalists in the country is angry and aghast at the callous and insulting attitude of the majority in the Wage Boards for journalists and nonjournalists who have shamelessly and undemocratically ignored the strong protest unanimously made by members of all parties both inside and outside the Parliament and have not made even a minor alteration in the Board's recommendations as submitted to the Government. The perversity of the reasons given as an after thought by the Wage Board in support of their recommendations of the ridiculously low 7.5 per cent interim relief is all the more shocking. The Wage Board has admitted that the value of the money has fallen by about 40 per cent during the last six years, yet it has come to the perverse conclusion that the basic pay has eroded to the extent of only two per cent at the lowest and 30 per cent at the highest level.

It i5 now very clear that the Government has full powers under Section 13A of the Act to amend suitably the recommendations of the Wage Board for interim relief. We earnestly hope the Government will closely examine the Board's recommendations in this respect and suitably enhance at a very early date the reprehensibly low quantum of interi.n relief recommended by the Board so that justice is done io them speedily and to their satisfaction.

Unfortunately the Board Chairman, Mr. U. N. Bachawat, has become very controversial >ecause of his preoccupation with irrelevant issues like (size of his house and staff, and his idea of a world jaunt. He has thus forfeited ¹he confidence of journalists as a whole. The jurnalis'ts have demanded tfie appointment of "a riew Chairman who can foster -the confi-

dence of all sections of the community. We hope the Labour Minister will look into the matter sympathetically and take steps to ensure that there remain n_0 doubts about the impartiality and independence about personnel of the Wage Board in any section of the community and that it quickly completes its labours.

SHRI S. W. DHABE (Maharashtra): Sir, I support what he has said. The Government must immediately give the interim relief of Rs. 400 and not 7.5 per cent as recommended by Bachawat Commission.

I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE SWADESHI COTTON 'MILLS COMPANY LIMITED (ACQUISI-TION AND TRANSFER OF UN-DERTAKINGS) ORDINANCE, 1986 (NO. 5 OF 1986Q

II. THE SWADESHI COTTON MILLS COMPANY LIMITED (ACQUISITION AND TRANS- OF UNDERTAKINGS) BOLL, 1986

MR. DEPUTY CHAIRMAN': will take up the Resolution and the Bill togetfier.

तथा स्वदेशी काटन मिल उदयपुर (राज-स्थान) का अधिग्रहण किया गराथा। यह अध्यादेश 19 धप्रैल, 1986 को लागू किया गया । मान्यवर, मैं सबसे पहले यह स्पष्ट करना चाहता हं कि स्वदेशी काटन मिल्स का राष्ट्र सकरण किया जाए यह मांग कम से कम 15 वर्ष से चली क्रा रहे है। राष्ट्रियता, महात्मा गांधी कहा करते थे कि साधन ग्रीर साध्य किसी साव्य पर पहुंचने के लिए धगर साधन हमारा खराब हैं तो वह कोई ग्रन्छी चीज नहीं हैं । मान्यवर, लोक सभा सत चल रह, था ग्रीर र.ज्य सभा का सल 20 माचं को समान्त हो गया था और 19 अप्रैल को जब यह अध्यादेश लाग किया गा उसके ठंक दो दिन बाद 21 अप्रैल. 1986 को राज्य सभा बैठने वाली थीं। मैं यह समझ नहीं पा रहा हूं कि क्या ऐसी अरजेंस थ, ग्रावश्यकना थी जो श्रध्यादेश के जिये यह विधेयक लाने का प्रयास किय गया है। पिछला सन्न राज्य सभाका 20 मार्च को सम प्त हो गया था और 19 अप्रल के दो दिन के बाद राज्य सभा का सल प्रारम्भ होने वाला था । हमारे संविधान निर्माताओं ने जब संविधान श्चन्च्छेद बनाय। ग्रीर उसमें ग्रन्च्छेद 123 में इस बात को लिखा है कि जब संसद कः सत्र नहीं चल रहा होगा या दोनों सदनों में से एक का सब नहीं चल रहा होगा उस समय १० ६४। देश लागुहो सकता है लेकिन मान्यवर उन लोगों ने कभो ऐसा एल्पन। नहीं को जब राज्य सभा का सब बला लिया गया और ठोक दो दिन बाद राज्य सभा का सल होने वाल या उस समा इस देश को कोई भी सरकार को श्रष्टणदेश के जरिये कातन लाने का और सरकार को चलाने का हक नहीं है। मान्यवर, इस संबंध में लोक सभा के ग्रध्यक्ष बनावर ग्रपनी व्यवस्था देते रहे हैं और बराबर उन्होंने ब्यवस्था इस बात को दो है विसी भी लोक सरकार को जब तक कि वहत शावश्यक न हो नोई भी श्रधादेश नहीं लाना चाहिए। मान्यवर मैं इस सिल्मिले में सबसे पहुँचे जनवरी 1947 में प्रेसाइडिंग अफि-समं क. जो एक अम्मेलन हुन्न, था और जी वर्षा भावलकर साहब ने उसकी श्रहप- Undertakings) Bill, 1986

क्षता की थी तो उसमें मावलंकर साहब ने, जो बाद में हमारे श्रध्यक्ष भी हुए श्रपने भण्यण में कहा था:

"It was obviously a wrong convention for the Executive Government to promulgate Ordinances merely because of shortage of time. That power was to be exercised only when there was an emergency and the Legislature could not meet."

Here, the Parliament was also in session. He further said:

"It was not a desirable precedent to promulgate Ordinances for want of time, as inconvenient legislation might also be promulgated in that manner."

फिर मान्यवर, इन्हीं मावलंकर साहब ने 25 नवम्बर 1950 को, जो इस देश के संसर्दाय कार्य मंत्री थे उनको इस संबंध में एक पत्र लिखा । उस पत्र में मावलंकर साहब ने लिखा :

"The procedure of the promulgation of Ordinances is inherently Whether Ordinundemocratic. an ance i_s justifiable or not, the issue of a large number of Ordinances ha_s psychologically a bad effect. The people carry an impression Government is carried by Orthat dinances. The House carries a sense of being ignored, and, Central Secretariat perhaps get in*o the habit of slackness which necessitates Ordinances, and an impression is created that it is desired 'f> commit the House to a particu^r lerslation as the House has no alternate bu* to put its seal matters tfiat ^ave legis¹ated been unon by Ordinances. Su"h а state of thing not conducive to the deve^nment of Parliamenthe best tarv traditions."

मास्थवर इसके बाट िन्हेंने भी हमारे ब्राध्यक्ष हुए है उस्टोने इस परिपाटी को [श्रो सत्य प्रकाश मालवाय] माना है जहां तक 22 [नवम्बर, 1971 को तत्कालीन ग्रध्यक्ष ने यहां तक कह दिया कि:

"All I can say Is that I do not approve an Ordinance just at the time when the House is about to meet."

तो मान्यवर, मेरा यह निवेदन है कि जो स्पष्टीकरण गृह मंत्री जी ने ग्रांडिनेंस के साथ दिया है उससे इस बात की क्याख्या नहीं हो पा रही है कि क्या ऐसी भावश्यकता थी कि इस विधेयक को लाने के लिए ग्रष्टपा-देश लाना पड़ा?

मान्यवर, सन् 1947 में कानपुर में सींदाराम जयपुरिया जी ने एक मिल खरीदी भौर उसी एक मिल के जरिये उन्होंने करीब 6 भौर मिलें बनायो। लेकिन उसके बाद भी जो वहां के मजदूर थे उनको जेतन नहीं मिल रहा था और तभी से बराबर इस बात की मांग की जा रहीं है कि इस मिल का श्रिधंग्रहण किया जाये।

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI SATYA PRAKASH MALA-VIYA: I am coming to the facts.

SHRI SATYA PRAKASH MALA-VIYA: I will conclude in five minutes.

MR. DEPUTY CHAIRMAN: We don't have time. Take two minutes and conclude.

श्री सत्य प्रकाश मालवीय: उसके बाद वहां पर रिसीवर की नियुक्ति की गयी उसके बाद मान्यवर, 1977 में, 6 दिसम्बर; 1977 को मजदूर जब वहां शांतिपूर्ण ढंग व सरना दे रहे थे तो वहां पर गोलिया चलाई गयी इसमें 12 मजदूरों की मृत्यु हो गयी और करीब करीब सैंकड़ों मजदूर घायल हो गये। इसके फलस्वरूप 13 अप्रैत; 1978 को मिल का प्रबंध सरकार ने ले लिया और 14-4-78 को तत्कालीन उद्योग-मंत्री जी ने भी राज्य सभा में घोषणा की और

कारणों को बताया कि इन कारणों से मिल क प्रबन्ध लिया गया । तभी से बराबर यह मांग की जारही है कि इन सभा मिलों का राष्ट्रीयकरण किया जाये ग्रौर इनको सरकार ग्रपने हाथ में लेक्यों कि जो वहां के उद्योगपति हैं उनके पारिवारिक झगड़े के कारण मजदूरों को वेतन नहीं मिल पाता है, प्राविडेंट फंट नहीं मिल पाता है, उनकी ग्रेच्यटी का धन नहीं मिल पाता है। इसलिए मैं स्पेसिफिकली इस सन्बन्ध में स्पष्टीकरण चाहंगा कि क्या इस बात की व्यवस्था के गया है कि जो पहले से नौकरी करतें रहे उनकी नौकरी सुरक्षित रहेगी। इस सिलसिले में जो वेतन बकाया चले श्रारहे हैं या उनकी धनराणि जो है उसकी सुरक्षा किस प्रकार से होगी और सरकार इसके लिए क्या करेगी में इस सिलसिले में स्पष्टीकरण चाहुंगा। एक वात और कठकर श्रपनी वात खत्म करूंगा ग्रीर वह इसलिए ग्रावश्यक है कि मजदूरों की सभा इलाहाबाद में 20 ग्रगस्त, 1985 को हुई थे। । उसमें स्वदेशों काष्ट्रन मिल के मजदूर भौर वहां के युनियन के लोग थे उनके प्रतिनिधि थे ग्रौर साथ-साथ उनके जो नेंतागण थे वे उपस्थित थे। उन्होंने एक पत्न मझको जिसको मैंने उसी दिया था तत्कालीन मंत्री को भेज दिया था। (Time bell rings) उसका करके मैं ग्रपनी बात समाप्त करूंगा। इसलिए भी इसका पहना श्रावश्यक है कि उस वक्त मान्यवर यह मांग की गई थी कि इसका राष्ट्रीयकरण किया जाए । मान्यवर, मेरा यह 29 श्रगस्त, 1985 का पत्न है। "विगन 20 ग्रगस्त को मैं इलाहाबाद में गया थ।। वहां स्वदेशी काटन मिल नैनी इलाहाबाद के कर्मचारियों की सभा में भी (Time bell rings) में गया था। कर्मचारियों को तरफ से दो पत्नक दिए गए हैं। स्वदेशी काटन मिल. नैनी का सरकार ने 14 प्रप्रैल, 1978 को श्रधिग्रहण किया था। वहां के कर्मचारियों की मांग है कि इसका राष्ट्रीयकरण किया जाए। कर्मचारियों का यह भी कथन है कि नए वेतनमानों की घोषणा की जाए ग्रीर मशीनों का श्राधनिकीकरण किया जाए। जो ग्रस्थायी कर्मचारी हैं जब उन्हें कार्य से वापस किया जाए तो वापसी भना दिवा जाए । . . (व्यवधान)

MB. DEPUTY CHAIRMAN: Your June ,s over. Please sit down now. U wont go on record.

SHRI SATYA PRAKASH MALA-VIYA:*

MR. DEPUTY CHAIRMAN: Yes Mr. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): Mr. Deputy Chairman, Sir, I beg to move: $^{\}$

"That the Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clauses (b) and (c) of rticle 39 of the Constitution and and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, the Swadeshi Cotton Mills Company Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1986. was promulgated on 19th April, 1986 to provide for the acquisition of all the six textile ^undertakings of the company whose management was taken over by the Central Government under section 18AA of the Industries (Development and Regulation) Act, 1951, on 13th day of April, 1978. After take over large sums of money had to be invested in order to make the undertaking viable and the liabilities of the undertaking, about Rs. 10 crores, were also frozen. Further investment of the money is also necessary for the purpose of securing the optimum utilisation of the available facilities for the production of cloth and yarn and for securing con-

♦Not recorded.

tinued employment of workers which ar_e about 14,500. $_{lt}$ was considered necessary. In public interest that the order for freezing liabilities was pronounced on 14 April, 1986. S_0 it could not be extended beyond the date as the maximum period is 8 years under the Industries (Development and Regulation) Act. The Ordinance was promulgated after considering these facts and circumstances

Sir, I do not want to take much time of the House and beg to move that the Bill to replace the Ordinance be taken into consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: The Resolution and the Bill are now open for discussion. Yes, Mr. Mohanan.

SHRI K. MOHANAN (KeralaJ.-Mr. Deputy Chairman, Sir, I do not want to take much time and I am glad to support this Bill to provide for the acquisition and transfer of certain undertakings of the Swadeshi Cotton Mills. I am of the opinion that not only these six units of Swadeshi Cotton Mills but the entire textile industry of the country should be nationalised. This piecemeal process of taking over management ultimate nationalisation will neither the industry, nor the workers, nor the country. The prevailing practice is that after using the entire cream of the industry, the textile thrown mill units are deliberately to sickness by the management and they get huge sums of money as compensation for their mismanagement and exploitation. In this case also, a large sum of money wiH go to $\begin{array}{lll} \mbox{management} & \mbox{a_s} & \mbox{compensation or} \\ \mbox{as reward} & \mbox{for} & \mbox{their incompe-} \end{array}$ tence and mis-management. i My proposal is that wherever in an industry the responsibility of management for the sickness is proved, that industry should be nationalised without any compensation because these greedy and irresponsible people in the management are comuutt ing a criminal offence against the country and its economy.

[Shri Mohanan] WhiJ_e I support this Bill, i am very much concerned about the future of the employees of these units. In-Chapter 5, clauses 12-13 are regarding guarantee of employment for the existing employees. But, Sir, Ĭ a little concerned because there so many loopholes which can be used against the interests of the employees. I want a categorical assurance from the hon. Minis'er tha the existing employeess would h<? retrenched. Her_e I may also mention about the appointed date. Before this appointed da e, a large number of workers had been retrenched from various units of Swadeshi Cditon Mills. I would request the hon. Minister to consider the case of such employee^ who were retrenched fore thi? appointed date.

I would also like to mention some facts with regard to new textile policy and its implications. Ten per cent of our industrial production in the country is from the cotton textile industry alone. This sector, if I am correct, employs more 1han one cro~e of workers. Regarding emp'ovment potential, this is next to agricultural sector. But the new 'extf'e policy pf the Government became a threat to the worker of th's industry 9" well as the unemployed young mo of this country. The new textile r>olicv gave prime importance to the country. But in the name of modernisation, and u«e o* i30pW sweated technology there s large-scale unemployment in this organise mill se-tor. W^i'le 1 was initiating the discussion on the new textile policy year back, I had expressed certain annrehpnsions about the job giia^ant«. t_0 workers. I am sorr^ that >* has proved right; my apprehension and fears regarding the imnlempti'a-tion of **e new toxti'o policy and its aner-prfp"ts hava proved right That is why once again I have mentione about employment guarantee not only in the organised sector but a1s" In the handloom and powerloop sector where the crisis is deepening May T here remind you of the remarks of a fact-funding committee in 19*1 which said that a mill will close down if it does not earn profit; the hand.oom mill will go no even if it brings no profit because the weavers depend upon it helplessly. This is the condition of lakhs and lakhs o rural poor in the handloom sector. I do not want to elaborate this po^it because of paucity oi time. Bui would like to know from the ho Minister-I wiJ just take one minute-whether there is any improvement in the condition of handloom workers or the industry after the implementation of Ihe new textile policy. Secondly, I would like to know whether it is a fact that powerloom industry is facing greater difficul'y on the basis of the new polyster and fl'ament yarn policy. j Thirdly, I would like to know, by giving more incentives in the form of concessions in excise duty to the manufacturers of manmade and synthewhe'her the consumers tvc_fib'-es have been benefited in any way. am sure. if the hon. Minister is honest to himself, the answers will in the negative. In this background, I would request the hon. Minister to reconsider the implementation of the so-cal'ed new textUe policy. With these words, I support the Bill.

SHRI N. K. P. SALVE (Mahara=h ra) S'r, I support this Bill. As has been mentioned in the Statement of Objects and Reasons of these textile undertakings of he Swadeshi Cotton Mills Company Limited are being acquired in the genera¹ public interest. This is in consonance and in furtherance of the textile policy which the Government ls pursuing. This is a wholesome and salubrious policy as far as the textile industry i_s concerned because textileindustry has been an extremely imI portant industry in the entire econo-my of the country. Sir. while thepublic interest ls served and subser-j ved by looking after the interests ofthe employees and their families as

would be done in acquiring the assets of the Swadeshi Cotton Mills Con, pany Limited and also t'ne interest; of these who are directly and ind.r ectly related t_0 the business of the milis, I would like to point out that there is one company in Nagpur, t! Empress Mills. I am pointing 'this out because th's question relates to textile undertakings. This is a year old concern and the entire economy of Vidarbha is built on the Empress Mills. The house of Tatas have, with a sense of arrogance, do* ed the Mills. All efforts of the State Government failed. The State Go ernment has agreed to provide the facilities. There are about 10.000 to 15.000 workers and their farry'y members number 100.000: soar* from this, there are another 100.000 p who are directly and indirectly connected with the business of I would like the Minister to give us an assurance. There is a Member of Parliament, from the Lok Sabha, who is sitting on an indefinite fast, fast unto death. My respectful submission is, tfnis sort of attitude by the business house of the eminence cf Tatas cannot be allowed to go absolutely unchallenged. Is it open to the capitalists of the country to carry on with the running of the mills as long as they want to exploit, as long as they suck as much profits as they want and the moment they find that it is no+ anv more paying hecause trne mills would have paid the money back, several times, twenty times over already? What js jt the Government doing to ensure that entire economy ot our region is not distrubed? This is an extremely important aspect of the matter. hon. Minister we have an extrem^v humane person. T will be grateful if he tells us. in his reply. as to what is the approach of the Government of India toward? this auestion. n« far as the Empress Mills is concerned.

There is one more thing which I would like to point out to the hon. Minister. He may not be aware of tt

Himself. Now, they want to get rid of the professionals who are in these companies; professionals against whom there is nothing should not be dispensed with straightaway simply because some officials in the Ministry wane some other professionals to be brought in. This will disturb working of the Board unnecessarily without any corresponding benefit. I hope, this aspect of the matter will be looked into.

MR. DEPUTY CHAIRMAN: Shri Mohanarangam.

NIRMAL CHATTERJEE: Who spoke just now, Mr. Salve?

SHRI N. K. P. SALVE: You better have your eyes and ears clea-

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Chatterjee, Mohanarangam is speaking now.

Mr. Deputy Chairman, Sir, I support the Bill providing for the acquisition and transfer of textile undertakings of the Swadeshi Cotton Mills Company Limited. But Sir, these are a number of mills which are yet >0 be, need to be, acquired. Of course. I am happy that the Government have decided at least now to take over these textile undertakings. And the Government of India is going .o take up the entire responsibility for managing these six companies. What is the position of the employe's' Thousands of employees a^e working in these six textile undertakings. What is the action being taken by tht Government of India with regard to provident fund and other dues to the employees and what about the liabilities and assets which have taken over for cur administration?

As Mr. Mohanan said, more that a crore of people are completely dependent on the textile industry. It Is next to agriculture. T want to ask the Government specifically what are they going to do to provide w»-

[Shri R. Mohanarangam]

ployment to those employees who were working in these textile undertakings and what about their due6? Thirdly, how much compensation is being paid to those establishments? Here it has been said that Rs. 24.32 crores would be paid. But then 1 find that more than a crore of rupees are due from these companies in respect of the dues to the employees, arrears etc. about tax arrears these companies before you took over all these undertakings? It appears a Commissioner is sought to be appointed to look after all the liabilities and assets of the textile undertakings. I want to know specifically, how much liability will be there and what are the steps exactly taken by the Government in this regard uptill now?

When we discussed our new textile policy on the floor of this House, a mention was made about the facilities to be given to the textile employees as well as handloom employees. There are *mote* than four} to five Iakh handloom workers and weavers in my State. They are completely dependent on handloom industry. We nad asked about the benefits that were being given by the Government of India to the employees of the Handloom industry. Six months back / ijad reo|uested the hon. Minisjter that the rebate period may be extended from 60 days to 90 days. I was given a reply that it has been deduced from 60 to 45 days. Instead of receiving a favourable reply from the Minister that it will be extended from 60 to 90 days I received a reply that it had been (reduced from 60 to 45 days.

AN HON. MEMBER; Now it is reduced to 30 days.

SHRi R. MOHANARANGAM: Let nie speak. The fact is that after six m&nths again it was reduced from 45 to 30 days. If that is the position, I do not know when he is going to reduce it from 30 days to 15 days, whether it will be in another six

months or in another three month*. My question is that it should be (Time bell rings). Don't extended. ring the bell. I am asking veVy specific questions. When we are speaking about giving facilities to the employees of the handloom industry, just two years back when these undertakings wer,e taken over, our present Minister was in a position to tell us that he would definitely consider this matter. I thought favourable ireply would come the Minister. But in fact, the reply that I got, said that it had been reduced from 60 to 45 days. now the period has been reduced from 45 days to 30 days. I him, through you, Sir, to even request reconsider this and enhance the period from 30 days to 90 days. thereby the handloom employees Tamil Nadu wiH definitely benefit. In addition to this, there are certain other facilities which can be extended There is to the handloom industry. the Defence Department and there are some other departments. are using khadi and some Other cloth. Certainly khadi can be given preference but at the same time they could preference to handloom give some weavers which are coming from different parts of the countiy. than a crore of people are dependent upon them.

With regard to the mill sector, a person of m_{ν} size has to purchase more cloth than an ordinary man. I am not in a position, to purchase at Rs. 200 per meter. So, let us reduce the price of cloth by just producing those grades and that quality of cloth which we are in a position to purchase fl

With these words, I conclude.

SHRI CHIMANBHAI MEHTA (Gujarat); Sir, I stand to support the Bill which has been brought forward by the Textile Minister. I want to bring to the notice of this hon. House that during the last 20 years more than 200 textile mills have fallen

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sick and closed down and out of them mills have been taken over by the National Textile Corporation. Still the number of sick mills is increasing. Now we have taken over Swadeshi Cbttotti Mills. IBut there are dozen_s of mills in several States which are lying closed down. What about them also? A very important development is that the National Textile Corporation has proposed to the Centre that they want to close down five mills because they are not running properly. Now what will happen if they start closing down mills? Then let us go into the reasons why these closures are taking place. We know that the private mill managements are doing it for diversion, mismanagement, profit and So many othe'r things which I do not want to elaborate for want of time. But when the units are in the public sector and out of these some are 'going to be closed down, then let us look at the functioning of the public sector managements also.

During this Session I had asked two questions Of the Minister about the functioning of the NTC mills. One question pertained to whether we are going to change the structure of management at the subsidiary level. Chairman and Managing Director are combined into one post. According to the answer given to me, it is being done for the sake of efficiency, although the two positions are separate at the national and Central level. Now a lot of mismanagement can take place even when there are two persons. But when theVe is only one person manning the two posts, then there Bile no ohfecks and counterchecks. I can cite one Or two examples. In a Gujarat subsidiary company, sometime back, Rs. 75 lakhs that were lying deposited with the nationalised bamk were itaken out and deposited in a private firm and that Abi went into liquidation within a very short time. Now the Chairman-Cum-Managing Director was one person. Evefry thing was done by him and other officers. Nothing happened

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even then. Such a thing as handing over Rs. 75 lakhs to a private firm is unexplainable and even then now we have started civil litigation ia the High CouVt. What is the fun in doing so. The very thing looks highly offensive and proper measures should have been taken, but no measures were taken in the subsidiary.

A Textile Manager of one mill purchased yarn worth Rs. 80 lakhs in one year although it was not required. Then there was an investigation by a committee and it was found that it was improper, irregular and unwanted. Then what was done? A minor punishment was inflicted upon the officer. What was the minor punishment? It was only a warning. Is warning a minor punishment? I do not know.

But if the worker of a textile mill does such a thing, he will be immediately dismissed from service. But here is a Manager who was given only a minor punishment. Then a Director in the subsidiary, who was a member of the working class, raised the issue and demanded that the whole case should be reopened. When the case was reopened, the Board of Directors acquitted him totally and withdrawal of the minor punishment also was effected. That was because here the Chairman and Managing Director was the same person. Now that this take-over is being done in the interest of the general public and for efficient and better management, this aspect should be looked into and the situation corrected.

DR, SHANTI G. PATEL (Maharashtra'): Mr. Deputy Chairman, Sir, here is a Bill on which no section of the House can disagree. At the same time, one would like to ask the Minister as to why it took eight years to come to this decision, that this particular group of companies

Dr. Shanti G Patil1 needs to be taken over or acquired and be under the management of the the Government.

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I was expecting the Minister to say something as far as the present functioning or the efficiency of this group companies concerned, because the main reason that has been given for taking it over is that a lot of money has been invested by the Government with a view to making the units viable, and now also still more money is sought to be invested. That is the reason why it is sought to be acquired. Mo're money is needed so that optimum utilization could be reached. These are the objectivs which have persuaded the Government to take over the company. Of course, there is one more, and that is that the order under which the liabilities were frozen also was expiring and it could not be further extended and so it became neeessary or incumbent on the part of the Government to take over the company. I would like to know from the Government if these are sufficient reasons.

The Government is accountable to this House regarding its performance during the last eight years. I would like to know whether the unit has become viable, whether the wages and service conditions of the workers have been improved upon, whether bonus, if any, has been paid and, if so, to what extent, and to what extent the Government has played the role of a model employer, and as a producer of goods, would like to sell goods at the cheapest possible rates. After all, these are some of the objectives with which take-over or acquisition takes place. But what we find here is, there is a failure on all these fronts and still we are waiting for a day when the unit will become viable.

I would like to refer to another aspect of the matter. As it haopens, this managment was taken over in April 1978. and the acquisition also is happning? in April this vear. I do not know what the month of April has to

do with this, but I hope this month of April wiH be a good omen and things will start improving as far as this unit is concerned.

The Vice-Chairman (Shri M. P., Kaushik) in the Chair.

Sir, the Government should have made up its mind a long time back to take over this unit and put it on a proper footing.

Sir, this is another instance of mismanagement in the private sector. There are people who fry to point out, in season and out of season, that the public sector has not been performing well. There may be some deficiencies and they need to be removed. But here is a private sector which has not been performing well but performing badly -as my friend pointed out sometime back—sucking out funds from the textile industry and trying to invest them in other profit-making industries thus ruining the whole textile industry. If here ig one more proof necessary, if at all it is necessary, here is the nroof. Over 200 textile mills have become sick not because the workers did not behave properly, not because the Government taxed them more, but only because the management there has failed to manage a particular undertaking.

Sir, this brings me to the matter of the textile policy . Sir, we were expecting that there would be some review of this policy. Because of the way the promises we're made on the floor of this House, details of how the handloom sector is going to benefit, how the powerloom sector is eoing to benefit and how the consumer will benefit, a survey report should have been placed before the House. Tho information that we have. goes contrary to whateve'r promises and assurances were given by the Government on this score. What we find in the city of Bombav is that 60 000 textile workers are without lobs. This is the present state of affairs. The power. looms are closing down in *h* ^t^te of Maharashtra at various places. In Bhiwandi which has been the main centre in the country, the powerlooms have been closing down. Ichalkaranji is another place where the powerlooms have been closing down. This is the result of the textile policy which is being pursued and is still being pursued and insisted upon by the Government. This is high time that a review was made of this particular policy.

SHRI VIJAYA MOHANA REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I welcome this Bill. I support the Bill in the interest- of 14,000 workers who will otherwise be thrown out of employment. Because of that danger only, for the purpose that they should not lose their jobs, I am supporting the Bill.

The owners and the previous management or the proprietors have taken away all the profits and have thrown the workers on the streets. This has been amply stated by several of the speakers.

About the workers' dues, the Government should take the responsibility. Under no circumstances can it evade its responsibility. When they can pay Rs. 22.32,00,000 and also for taking over the managerial system or the skills they are also paying, why should the workers' dues not be paid to the workers? I specifically ask the question and hold the Government responsible if they are not able to pay completely all the dues to the workers.

Yesterday, Sir, the Minister for Energy was telling, the workers were being paid bountifully. I will tell you what the prices of gold were. In 1972 it was Rs. 200. What was the price in 1960? Rs. 50. Rs. 60. What is the price today? Rs. 2,000. What is the difference? Are the workers being paid so much, so many times? Nothing., Never. This is the way in which the capitalist class throws the burden on the workers. This is the way in which all the crisis that is existing in this system is thrown on the shoulders of the workers. And you try to say that workers are paid well, but that they are no able to produce. You want to throw the blame on the working class

which is the c'reater af all the prosperity that is existing today. You want to blame them. This blame, the working class refuses to take.

Now, a word of caution in this, Sir. Don't bureaucratise once more. You have taken over. Please don't bureaucratise it. Let the workers be given an opportunity in the management at all levels. And we know what the cost of this bureaucratisation is because all the big ofRcers are sharing the loot along with the capitalist class and along with the politicians. The combination of these three classes has resulted in today's misery. When all these three classes unite and exploit the people, then, where can the worker go? And in this context, once more I want also to tell. Sir, that there are 200 such sick mills and 45 Iakh workers on the streets. How is the Government going to manage this particular problem?

In this connection I wanted to tell you that the Britishers, unable to stand any competition from our textile industry inspite of their mechanisation, were forced to cut the fingers of our weavers.

That was history. Have we snnnorted one of the greatest 1.OO p.M. industries in the world which stood during those days—200 to 300 years back—and built up a reputation of our civilization in the entire world through the export of textiles? Let justice be given to the working class, else this Government will be responsible to the future generation.

श्री शंकर सिंह वाघेला (गुजरात)
श्रीमन्, सरकार की जो यह श्राहिनेन्स लाने
की श्रादत है इसको मैं कंडेम करता हूं। लोक
सभा चालू थी श्रीर राज्य सभा मिलने वाली
थी तो श्राहिनस लाने की क्या जरूरत थी?
दूसरी बात यह है कि सरकार उन मिलों का,
स्वदेशी मिल कहें श्रीर दूसरी भी जो हैं उनको
टेकश्रोवर करती है श्रीर कहती है कि उन्होंने
पैसों का मिस यूज किया। तो इनके पास
पैसा कहां से श्राया? यह पैसा पब्लिक
का है। जब से बैंकों का राष्ट्रीयकरण

[श्री शंकर सिंह बाघेला]!

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हुआ है तब से ही यह घपला सिक युनिट्स का बढता जा रहा है। मैं माननीय मंत्री जी से जानता चाहता हं कि बैंकों के नेशनलाइजेशन के बाद कितना पैसा बैंकों का ग्रौर स्वपं सरकार का ऐसी सिक यनिटस में फंसा हुआ है और आपने बैंकों के आफिसरों पर क्या कार्यवाही की है ? इन यनिटस से सबसे ज्यादा पैसा बैंकों का ही है श्रीर श्रगर युनिटस सिक हुई तो मालिक कभी क्यों नहीं सिक हुआ। जो युनिट सिक होती है तो उसकी जो प्रापर्टी है उसको भी नीलाम करना चाहिये। ग्राप उसको 25 करोड रुपया दे रहे हैं लेकिन पैसों का मिसयज कितना हुआ इसकी आप पूरी इन्क्वायरी कराइये भ्रौर उनके मालिकों की जितनी प्रापर्टी है, उसके रिक्तेदारों, बच्चों ग्रादि की जो प्रापर्टी है उसकी भी पुरी इन्क्वायरी कराइये श्रीर उसको नीलाम करके उसको परा करना चाहिये। दूसरी बात यह है कि लेवर के नाम पर, मैं मंत्री महोदय से पंछना चाहता हं कि जब प्रधान मंत्री चुनाव दीरे पर गुजरात में पद्यारे थे तो मजदरों का बोट लेने के लिये, मजदरों को खश करने के लिये, उन्होंने मिलों के राष्ट्रीयकरण की बात की । लेकिन उन्होंने अपनी पोलिटि-कल स्पीज देने के वाद कुछ नहीं किया ! अकेले अहमदाबाद में 30 हजार से ज्यादा मजदूर बेकार और भूखे गर रहे हैं। नेशन-लाइजेशन के बाद इन 30 हजार में से केवल 3 हजार मजदर ही काम पर हैं। यह सिर्फ प्रापगंडा है। मजदरों के नाम पर यनिट लेते हैं लेकिन उसमें जितने मजदर हैं उनको रीइम्प्लाईमेंट नहीं देते हैं । 30 हजार मजदरों में से केवल 3 हजार मज-दरों को काम मिला है और बाकी 25 हजार ग्राज भी बंकार हैं। इसके लिये श्रापकी टैक्सटाइल पालिसी भी जिम्मेदार हमारे डा० शांति पटेल जी ने टैक्स-टाइल पालिसी के बारें में कहा कि वह ऐसी होनी चाहिये जिससे युनिट बंद न हों। इस-लिये ग्राप को भ्रपनी टैक्सटाइल पालिसी पर दबारा विचार करना चाहिये। नेशनला-इल्ड होने के बाद आमतीर पर जो गडबडी होती है उसके लिये सबसे ज्यादा जिम्मेदार श्राफिसर होते हैं। जो टैक्सटाइल मिल हैं इसमें जो आफिसर हैं क्या उनकी कोई देख-भाल करता है क्या आप के पास उनको

चैक करने वाला कोई सिस्टम है जो यह देखें कि यनिट टेकग्रोवर होने के बाद ठीक ढंग से चल रही है या नहीं। गवर्नमेन्ट का, पब्लिक का पैसा उसमें डालकर जब ग्राप इन मिलों को लेते हैं तो उस पैसे का दुरुपयोग न हो यह भी श्रापको ग्राखिर में गवर्नमेंट चाहिए । क्यों लेती है ? गवर्नमेंट उनको मजदरों के नाम पर अगर लेती है तो मजदरों का हित भी, परा नहीं होता । ग्रेचएटी, फंड, बैल-फेयर का जो उनका पैसा होता है उनको कुछ नहीं मिलता । इसको देने के लिये जो उस यनिट की जमीन होती है उसको बेच दें और जितना रुपया मिले उसको बैंक में रख दिया जाए श्रीर उसके इंटरेस्ट से ही वरकर्स की कुछ जरूरतें पूरी हो सकती हैं। दूसरा जो प्राइवेट लोग लोन देते हैं श्रीर उस पैसे की मांग करते हैं तो उसका भी कछ नहीं करते हैं। इसलिये इसमें जो इस तरह का करप्शन होता है इस पर चैकिंग रखनी चाहिये। लेबर के नाम पर जब यह किया जाता है तो इसमें सही इम्पलाईमेंट लेबर को मिलना चाहिये ग्रौर करप्णन को रोकने के लिये जो यहां पर श्राफिशर हैं उनको हर तीन साल के बाद बदलना चाहिये ग्रौर जो इसके चेयरमैन ग्रौर मैनैजिंग हाइरेक्टर्स हैं उनकी प्रापर्टी का लेखा-जोखा करना चाहिये और टैक्सटाइल के जो टैक्नीकल लोग हैं, उसको जानने वाले श्राफिसर हैं उनको उसमें अप्वाइंट करना चाहिये तथा करणान को खत्म करना चाहिये । धन्यवाद ।

SHRI JAGESH DESAI (Maharashtra): Mr. Vice-Chai'rman, Sir, I support the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986. I support it hecause in the Preamble, it is mentioned that one of the purpose of the acquisition is for giving effect to' the policy of the State towards securing the principles specified in clauses (b) and (c) of article 39 of the Constitution. "What are these provisions? I quote article 39 (b) and (c) of the Constitution:

"(b) that the ownership and control of the material resources of thecommunity are so distributed as best to subserve the common 'good;

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I would like to ask the Minister, whether by taking over the sick mills, this purpose wiH be served. You will be able to provide employment to the workers who are already working in the sick textile mills; otherwise they would be on the roads. But by taking over sick mills are you going to achieve this purpose which is mentioned in our Constitution? If you want to really achieve this objective, then, along with one sick unit of the group of industries, you should also take the healthy unit and amalgamate it. Otherwise, this objective will not be served. I am a firm believer in public sector undertakings. If you are taking over a junk and sick mill, how a're you going to manage the affairs of this sick mill? Are they going to achieve results on par with our public sector undertakings? I will just give you some of the figures of the last four or five years of the National Textile Corporation mills production of cloth etc. In 1978-79, 939.6 million sq. meters of cloth were produced. After this, the production has gone down to 920 million sq. meters in 1984-85. The number of persons employed in NTC during 1979-80 were 1,66,190. In 1984-85 it has gone up to 1,76.920. The amount invested by NTC in 1979-80 was Rs 176 crores by way of loan and by equity Rs. 297 crores. But hy 1984-85 it has gone up to Rs. 1.095 crores. But what is the result. It is running on a loss. If you would have taken one healthy textile mill along with a sick unit, the results would have been quite different. The loss incurred by NTC in 1983-84 was Rs. 158.75 crores. Again in 1984-85 the losses mounted to Rs. 197.39 crores. Why it has happened like this? Are we going to improve? Therefore, I suggest to the hon. Minister that he should take over One sick mill along with a healthy mill and then amalgamate these and he can

see the results. I would like to fcive one more suggestion to the hon. Minister that he should levy some cess or tax on healthy mills. The money so collected should be utilised to improve the functioning of the sick mills. If these things are not done, then we have to come before the Parliament for taking over sick mills every time.

With these few words, I support the Bill.

श्री सूरज प्रसाद (बिहार) : महोदय में स्वदेशी काटन मिल के राष्ट्रीयकरण का समर्थन करता हुं। मैं एक बात कहना चाहता हूं कि देश की काफी काटन मिलें बीमार हैं और काटन मिल्स ही नहीं, चीनी की भी मिलें और जट की भी मिलें बीमार हैं। सरकार का यह तरीका कि एडहाक बेसिस पर कुछ कारखानों का राष्ट्रीयकरण करें, यह सही नहीं जान पड़ता है क्योंकि इन कारखानों के ग्राधनिकीकर के लिए भी जरूरी है कि इनके लिए पैसा महैया किया जाये। ये कारखाने आधनिकीकरण करने में अपने को असमर्थ पाते हैं। ऐसी हालत में मैं समझता हं कि सरकार को कुछ नये सिरे से विचार करना चाहिए सरकार पहले बीमार कारखानों का प्रबंध अपने हाथों में लेती है और बाद में चलकर उन का राष्ट्रीयकरण करती है और भारी मुझावजा देती है। इन कारखानों के राष्ट्रीय कर है रने की तरफ जब सरकार ने कदम उठाया है तो बिल में करीब 24 करोड़ रुपया भी मञ्जावजा देने का प्रावधान किया है। संविधान के ग्रंदर यह ब्यवस्था है कि सरकार जो मुझाबजा देगी वह एक रुपया भी हो सकता है, नामिनल भी हो सकता है, एमांउट का ग्रर्थ कभी कम्पेनसेशन नहीं होता । नये संविधान में सणोधन के बाद सरकार ने अगर इसमें 24 करोड रुपये ऐसे बोमार वारखानों को लेने के बाद देने का निर्णय किया है तो यह संविधान की इस धारा का उल्लंघन है । इसलिए मैं सरकार से चाहंगा कि इस बिल के अंदर यह संशोधन करे कि जो स्वदेशी मिल का राष्ट्रीयकरण हो रहा है सरकार महज उनको एक

[श्री सूरज प्रसाद]

स्पया हो मुत्रावजा देगो इससे विशेष
मन्नावजा देना पूंजापितयों को सह्वियत
देना है, उनके प्रति नमं रूख अध्तियार
करना है और उनके सामने एक तरह
से सरकार का समर्पण है। ये कारखाने
सोमार है, जंब है पूरे के पूरे रहो की
टोकरों में फेंकने के लायक थे फिर
भी सरवार ने इनका राष्ट्रोयकरण किया
और इसके बाद इतनी भारो रकम मुन्नावजे
के रूप में देना सरकार के लिए सहा नहीं
जान पडता है। इसलिए मैं सरकार
से यह कहना चाहूंगा कि इस कारखाने
का सरकार राष्ट्रोयकरण तो करे लेकिन
पूंजोपितयों को, जो इस कारखाने के
मालिक है केवल एक स्पया हो दें विशेष
मुन्नावजा इसके लिए न दें।

Mills Co. Ltd.

साथ ही दूवरी बात इस संबंध में कहना चाहता ह कि देश की जो अन्य काटन मिल्स है उनकी अवश्या बहुत हो खराव है। विदेश में कपड़े के मायने में प्रतियोगिता करने में ये असमर्थ है। ऐसी अवस्था में हिंदुस्तान का जो विदेश व्यापार है उसमें काफो क्षति होती है। इसलिए 🗣 सरकार से कहना बाहुंगा कि देश के ग्रंडर जितनी भी टेवनटाइल मिलें हैं जो पंजीपतियों के हुयों में है इन तमाम का सरकार राष्ट्रीयकरण करे ग्रीर साथ हो जो हमारे ये जुट के मंत्रो है ये जुट के कारखानों का भी, जो देश के अंदर खराब अवस्था में हैं, 50 हजार जुट कारखानों के मजदूर बेकार है, राष्ट्रीयक्षरण करें सरकार इन कारखानों को खोले और साथ ही हिंदु-स्तान के जितने जुट के बारखाने हैं उन का राष्ट्रीयकरण करे।

देश के ग्रंडर जो शूगर मिल्स हैं उनका भी हालत खराब है। उनका पूंजी तियों के हाथों में रहने देना उचित नहीं है, उनको चलाने की क्षमता भी, अब लगता है कि उनमें नहीं है, वे इनको बीमार कर देते हैं फिर सरकार को ग्रामें लेगा पड़ता है इसलिए सरकार को चाहिए कि जितनी चीनी मिलें हैं उनका राष्ट्रीयकरण करें। इन्हीं बातों के साथ स्वदेशों मिल के राष्ट्रीयकरण का मैं समर्थन करता हूं ग्रीर सरकार से

कहना चाहता हूं कि जो स्वदेशा मिल के मालिक है उनको एक रुपये से विशेष मुआवजा सरकार को नहींदेनाचाहिए।

[Mr. Deputy Chairman in the Chair

SHBI S. W. DHABE (Maharashtra): Sir, the textile industry has always been the traditional and prime industry of our country. But today, unfortunately for the country, working class and the people, it has become a sickly industry. The last reply given by the Minister is that 78 textile mills are closed all over the country rendering more than one Iakh workers unemployed. This state of affairs is the direct result the Government's policy on industrial sickness and the textile policy of the Government. The textile policy of the Government says that they will not allow new composite textile mills to be opened: only cooperative spinning mills will be allowed in cotton. That was the policy that was announced earlier. Secondly, it says in the Economic Survey that hereafter sick mills will not be taken over by the Central Government. That means, new textile mills will not be opened and the Central Government will not take over old «ick mills. This haa given encouragement to the mill owners to mismanage and they are mismanaging under the impression they will cow down the workers and their policy will succeed and they can siphon their funds elsewhere. first suggestion to the hon. Minister is that he must revise this policy. The National Textiles Corporation has not been set up only for taking over sick mills and continuing in losses. National Textiles Corporation should open its own mills. The last mill for which permission was given to be open ed was the Kalameshwar Mill in Nagpur in my State. Thereafter no mill has been opened. I come from the Vidarb'na area and Vidarbha, Marathwada, Gujarat nd Mdhya Pradesh are the main cottage-growing areas. Now 21 proposals were sent by the

Maharshtra Government for cooperative spinning mills, bat only six have been accepted the other_s have not been accepted. And ali the mills Vidarbha are sick, apart from the Empress Mills which my colleague, Mr.Saive mentioned. Therefore, the Textile Corporation, National Coal India, should have a revised policy. They must open new textile mills in those cotton-growing areas which will not only make profit but $als_0 \quad ^{act} \quad as \quad a \quad deterrent \quad to \quad th_e \quad private$ management so that they do no mismanage the mills.

Secondly, if the Governmea. cannot open new mills, why should they not grant permission in backward areas for the private parties to open mills? There are 13 districts in Maharanhtra which are backward, ou: of which five are in Vidarbha where ample cotton is grown. I would like the hon. Minister to give an assurance that he will allow private parties 'o open new iexHle mills in the Vidarbha area. If this is done, I am certa'n that more than 90 per cent of the sickness problem will be over.

The second question which I want to ask is. what are the preventive measures that the Minister is taking? In the textile policy of. the Government, it was sa'd that there would be a rehabilitation fund for the workers who were going to be discharged. But I am surprised that no rehabilitation fund has been created. Is it due +o tlie bureaucracy or pressure from Tatas and *he novate manaeement and you have sinned the scheme of having a rehabilitation fund fc- the TehablMta+ion of the •worker'; who are <0 be discV>a"f"H? T would like to have a categorical"*1 a»T"-8»T"*H in this regard from the hon. Minister.

I,ast1v, tne Act. is outmoded. The Industies (Develonment and Regulation"* \c^* 1951 HOPS no 2r?ve any power tn the Government fo r?Harg<» the liabilities on other ;ndnst.*-ie<; o* the industrial group or to take over

the mills permanently. Only for a limited period you can take over. Therefore, I suggest that the Act should be modified to suit the needs.

Finally, Mr. Salve spoke about the Empress Mills, where 7,000 workers are employed. It is closed for the last three months. It is a Tata industry and the tragedy of the situation is that Rattan Tata is made (he chairman of the committee appointed by the Government to give advise on the question of improvement of the working of public sector undertakings. How can the man who is mismanaging his mills give advice to the Government? There is an Empress Mills Bachao Committee formed by all workers and Opposition parties which is urging the Government *o take over Uhis mill immediately. I am g'ad to inform the House that news has appeared in today's *Indian Express* that the Maharashtra Government has taken a decision in principle. It says-

"The first industrial venture of the Tatas, the Empress Mills in Nagpur with 7000 employees on its payroll and under lockout for the past three months due to 'financial losses' is being taken over by the Maharashtra Government.

A decision in principle to take over the unit, the bggest textile mill in Vidarbha region, was taken by the Cabinet at its meeting here on Monday.

The Government was ready to take over the mill in the interests of the workers but on 'some conditions. the State Labour Minister. Mr. Bhagwantrao Gaikwad, pointed out. The formal consent of the Centre would soon be sought."

I therefore request the Government to take immediate steps to give consent to Maharashtra Governnymt for taking over those mills so that the mills can start working immediately and the workers are not affected.

MR, DEPUTY CHAIRMAN: Mr. g, P. Malaviya.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, I understand there is no lunch today. Am I correct?

MR. DEPUTY CHAIRMAN: Yes.

SHRI R. RAMAKRISHNAN: But by whom was it decided? I don't mind, I am prepared to sit here with out lunch. But this should have been informed to the House. I can understand the anxiety of the Minister of Parliamentary Affairs to pass all the legislation today and I am sure the entire House wiH cooperate. But then the legislations should not be rushed through. You moist give adequate time to Members to make their points.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): No, no, it is not going t_0 be rushed.

SHRI R. RAMAKRISHNAN: If the Parliamentary Affairs Minister gives that assurance that it will not be rushed, then I am happy.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): मान्यवर, 14 अप्रैल, 1978 को इस सदन में जो आश्वामन दिया गया था उस आश्वासन को इस विशेषक के जरिए आज रा लिया गया है। इन्हिए इन 6 कंपनियों, जो कि इन मिल को हैं इनके राष्ट्रिकारण का मैं समर्थन बरता हू और इस मिलसिले में केवल तान वाक्य जो तरणालीन उद्योग मंत्री जो के हैं उनका उद्धरण करना चाहुंगा क्योंकि उसी से जो अश्वासन दिया था उपकी पूर्ति होती है। 14 अप्रैल, 1978 को राज्य सभा में तस्कालीन उद्योग मंत्री ने कहा था:

"The intention behind... the... take over to afford a clean and efficient management ot these mills in public interest. I may assure the House that th_e mill $_s$ will not be

handed over back to the erstwhile management,'*

तो मझे आज प्रपन:ता है कि जो आश्वा-सः दिया गरा था उनकी पनि की गई है और खिद्वांत रूप में विधयक में जो प्रविधान है उत्था मैं समर्थन करता हुँ के बल इस निवेदन के संघ ग्रीप जो अभ सुरान प्रपाद जा ने सुझाव दिया है कि इ। मित के जो म ल है इतको जो मुख्यबना दिया जाए बहाबेबल नाम मांव के लिए एउ काचे का दिन जाए, कों कि इस लेगी ने बाबर म दूरों वा शोषण किया है। योह सा धः लगा करके अवनः योभदन और समात्ति का विस्तार चिनं है। सथ हैं सथ इस बात का भी सुधा होन का हा छीर ग्राखासन हार भारत कि म.दूरों का जा बनाया धनराणि है और जो लेवर बैलफोबर फहरा करता है वह सुरक्षित रहेन बार सभ मादूरों को एक बात स्रोट जाना चाहंगा कि है 6 युक्टा जा है इक्षे कुल दितने मब्दूर हैं आर उनके जो भविष्य का सेवा है उनका सुरक्षा के लिए सरकार की झोर से क्या प्रावधान दिए का रहे हैं?

SHRI KHURSHID ALAM KHAN: Mr. Deputy Chairman, at the outset I would like to express my gratitude to al sections of the House because this Bill has been acclaimed by all and I find everybody has appreciated the Government's move to nationalise the six units. Besides, I would also like to assure the honourable Members who have taken part in the debate that whatever valuable suggestions they have made, Government wiH certainly look into those suggestions, and as and when possible, we would certain" y take into consideration all those valuable gestions, and try to benefit them

At the outset I would certainly like to explain that the dimensions of the textil? industry are so vast that it would not be possible surely for any Government to nationalise the

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entire textile industry of the country. Therefore, in the paper on Textile Policy it has been made very c.ear that the Government will help all such sick mills by a rehabilitation package which are considered by the nodal agency which i_s a special agency to look into and examine the viability and if the viability is considered possible, then the rehabi (tation package will be provided. And by means of the rehabilitation package, it would be ensured that the health of the unit is restored. But, unfortunately, if it is established by the nodal agency that it is not possible—even with the help of the rehabilitation package to restore the health of the sick unit, then there will be no option but to allow that mil to be closed down. It is not possible for the NTC to take over all the sick mill_s because the NTC has already taken over 125 mills and it is a soda1 responsibility which we are carrying on. And naturally every possible effort is being made to ensure that the working of these mills should improve. And I will be g¹ad to hear from the hon. Members. Whenever they have any particular suggestions, kindly write to me. We will certainly look into the suggestions and do everything passible to implement them. Besides, if there is any specific charge against any officer or any worker or anybody, whatever may be the status of the porson working in the NTC. I assure the hon. Members that if I get this sort of comprint with specific charges, I would certainly not only like that to be inquired into departmentally but if I feel that the matter is serious I would certainly hand that over to the CBI.

Sir. modernisation is the need of the hour. It is necessary, but unfortunately the main trouble with the industry has been that modernisation has not been done well in time and according to the requirement. And today the problem is that the organised sector comes to us and they

that the total requirement indicate for modernisation is of the order of Rs. 2800 crores. But it is very difficult at one time to provide this much of amount. This is the accumulated demand because it is a fact, as most of the hon. Members have mentioned, that modernisation has not been done and some of the owners have run their mills to destruction and that has resulted in the sickness of the mills. But now, as I said, in accordance with the textile policy it has been decided that there will one nodal agency which wiH be headed by the Chairman, IDBI, the Textile Commissioner and 3 representative of the State Government, which will examine all the mills of a particular State and then come to the conclusion which are the mills which can be made viable by the rehabilitation package and which are the mill_s which cannot be. They have started work. Already they completed examination of mills of Rajasthan and Gujarat and next they will be taking it up in Maharashtra. Besides that we have also set up a special monitoring cell in the office of the Textile Commissioner which will be computerised and this monitoring ceU will watch the performance of these mills and at the first sign of sickness immediate action will be taken to see that this sickness is arrested and, if need be, a rehabilitation package will be prepared in order to ensure the Bound health of the mill.

Now, Sir, quite a few hon. Members have stated that in the textile policy not much has been done about the handloom. I suppose that maximum has been done for handlooms this time.

SHRI R. MOHANARANGAM: By reducing the rebate to ----- (Interruptions)

SHRT KHURSHID ALAM KHAN: You give me a chance. I will reply to all your points. Sir, my

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[Shri Khurshid Alam Khan] hon. friend-he is a very dear friend of mine-does not know that the rebate >s not under the Textile Ministry which decides about it; rebate is somewhere else. \boldsymbol{I}_n the first instance, I would like to say that when this rebate was given, it was stated that gradually rebate will be reduced. But even today, apart from reducing rebate to 30 days or 45 days, we give rebate for all the textile exhibitions which are also held in most of the cities, including the city of Madras. This will continue.

[The Vice-Chairman (Shri M. P. Kaushik in the Chair.]

Apart from this, the controlled cloth which was also being produced by the N.T.C. i_s now being transferred to the handloom sector. (Interruptions). The handloom sector has really appreciated -t. Almost 20 per cent handloom^ in the rural areas, in the distant villages, have not enough work for more than 3 months in a year. Now, they will get work for 9 months in a year. Our plan is that 700 million metres of controlled cloth will be transferred by the terminal year of the Seventh Five Yea_r Plan.

Regarding workers, I think the impression that the fund is not being created for the workers is not correct. Tlie fund is being created for the workers and it will soon be available. It is in the process of being created. Various matters about the textile policy are being implemented. I can assure you that the interest of workers in the units which are being nationalised will be safeguarded. I would also like to assure the hon. Members that the amount of Rs. 24 crores that has been shown as compensation ig not going to the erstwhile owners of the mill. This amount of Rs. 24 crores and

another amount of Rs. 15 crores that we are making available will be available only for category 1, i.e. workers' dues both post-takeover and pre-takeover, Category 2, i.e. the liabilities of banks and financial institutions post-takeover and pre-takeover, Category 3, i.e. statutory dues of post-takeover and Category 4, i.e. other creditors post-takeovter. amount which is being shown as compensation is not going to the erstwhile owners or promoters. It is to safeguard tlie interests of the workers and to safeguard the interests of the financial institutions which have advanced money to them.

It has taken about 8 years to nationalise these mi"ls. A lot of processing had to be done and it has been delayed no doubt. But I can assui-e you that this was not intentional. I must also say that the ordinance which was issued was issued only keeping in view the interests of the public because the last date for defreezing of the pre-takeover liabi'ities waj. expiring on 19th $\begin{array}{llll} of & April. & Unfortunately, & the & Rajya \\ Sabha & wa_s & going & to & meet & after & two \\ \end{array}$ days. So. unless we had issued that ordinance, the defreezing would have become our liability. Now, it is not. our responsibility.

SHRI SATYA PRAKASH MALA-VIYA: The last date of the session was 20th March.

SHRi! KHURSHTD ALAM KHAN: The last date for defreezing was 19th of April. If the ordinance had not. been issued before that date, then all these liabilities "would have been our resnonsibility. We were trying to see that al possible efforts were made. Naturally, there was no intention to issue the ordinance just to bypass this hon. House or the other hon. House. We cannot think of that sort of thins; and we. would never think of bypassing the Parliament. In any case, we have to come to the Parliament for passing the Act.

Undertakings) Bill, 1986

About powerloom also, I want to assure the hon. Members that we will ensure that the powerlooms which are producing more than 42 per cent of the total production of the fabrics in the country are not deprived of their legitimate due. But the only thing is that for the handloom, we have reserved 22 items. And we want that the handloom sector which is the weakest sector of the society and the weave-s who ara mostly below the poverty line, they should be able to come up above the poverty line. And, therefore, these 22 items have been reserved for them.

Sir, my friend, Mr. Dhabe has mentioned-some other hon. Member also mentioned—about the Empress Mill. I want to state that we did everything possible. I went twice to Bombay to discuss the matter about the Empress Mill with the Chief Minister, and the Tatas were a'so invited. And we provided a rehabilitation package and the State Government also promised that they will defer the payment of their statutory dues. But, unfortunately, it is a sad commentary that a house like the Tatas were not prepared to operate or continue to run this mill. But I can assure the hon. Members that I am again going to Bombay tomorrow to meet the Chief Minister, and we will give every possible assistance to the Chief Minister and to the State Government if they want to takeover the mill and nationalise it.

SHRI S. W. DHABE; They require your consent.

SHBI KHURSHTD ALAM KHAN: If they want to nationalise the mill, they do not need our consent. If any kind of consent is needed, I will persona'y go and give the consent there to the Chief Minister.

SHRI S. W. DHABE: What about the new textile mills?

SHBI KHURSHTD ALAM KHAN: About the new textile mills, you

know there is a Licensing Committee. If there is any application, that apli mation comes to the Licensing Committee. They will consider it in the light of the circumstances and the need and the requirement.

SHRI S. W. DHABE; There is no policy. There is a policy not to open new textile mills.

SHBI KHURSHID ALAM KHAN: I cannot indulge into this cross-firing, Sir

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You don't listen to them. You continue your speech.

SHBI KHURSHTD ALAM KHAN: Sir, some hon. Members mentioned about exports. I am g ad to be able to say that the textiles has shown an increase in exports. And our share in the total export of the country i* 20 per cent. While all 6ther exports of other items have been decreasing, export of our items has increased. And it has shown that about 15 per cent of our total production is 'exported in which the handloom, the powerloom and the organised sector, all are making contribution. And we are doing everything possible to provide more inducement and more encouragement to increase the exports.

Sir, on hon. Member mentioned about the Chairman-cMm-Manag¹ng Director. Sir, there are two opinions about it. Some people think that the part-time Chairman and the Managing Director is the ideal situation. And some feel that the ideal situation is that the Chairman-Cum-Managing Director should be one Derson because if there is a part-time Chairman, sometimes there is a difference of opinion. And if one person is there, the possibility of difference of opinion is not there. But there are no fast and rigid rules about it. Certaih'y, it depends on the individuals as to how they can adjust and how they can work.

[Shri Khurshid Alam Khan]
Sir, my friend, Mr. Dhabe has also mentioned about the Industrial (Development and Regulation) Act that it ia an old Act and that it should be revised. I entirely agree with hirn. But it has to be taken up with the appropriate authorities.

SHRI S. W. DHABE; You can recommend it.

SHRI KHURSHID ALAM KHAN: You have said it and I recommend it. Sir, about the textile policy, I would certainly like to mention that the Textile Policy ha.3 been in the interest of the nation, in the interest of the industry, and in the interest of tlie workers also. And I can assure the hon. Members that we are very honest in implementing all the provisions of the Textile Policy and we are in touch with the various sectors of the industry in order to know their views and in order to know their problems. And whatever problems come, we try to find solution to those problems.

With these few words, Sir, I would certainly like to...

SHRI JAGESH DESAI: What about my point of merging a sick unit with a healthy unit?

SHBI KHURSHTD ALAM KHAN: There is no such law where you can merge a sick unit with a healthy unit. A sick unit is taken over under certain circumstances when either the workers' employment is threatened or when it is bankrupt or when it is threatening to close down. But in case of a non-sick unit or a unit which is running in profit, it will be difficult to apply these kinds of rules and take over that unit.

SHBI KHURSHTD ALAM KHAN: I have already explained that this

Ordinance we had actually issued because on the 19th April the liabilities were going to be defrozen and that would have meant an additional liability to us, which actually should go to the previous owner, and, therefore, we tried to have this Ordinance, but there was no intention, I may assure the hon. Members, of bypassing either this House or the other House.

With these few words I would once again like to thank the hon. Members who have participated In the debate.

SHRI CHIMANBHAI MEHTA: Sir, recently the Minister has appointed an expert committee to look into the affairs of the NTC but there 13 no working class member in that experts committee. Why are they excluded?

SHRI KHURSHID ALAM KHAN; Sir, the committee that was" constituted, had the benefit of the views of a prominent labour leader from Gujarat and similarly advantage of the advice of a labour leader of Maharashtra was taken.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Mr. Malaviya, do you withdraw the Resolution?

SHRI S.W. DHABE; Why should he withdraw.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): All right, I shall first put the Resolution moved by Shri S.P. Malaviya to vote. The question is:

"That this House disapproves of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordiance, 1986 (No.5 of 1986) promulgated by the President on the 19th April, 1986."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): I shall now put the

motion moved by the Minister to vote. The question ia:

"That the Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yam and thereby to give eiect to the policy of the State towards securing the principles specified in clause (b) and (c) of article 39 of the Constitution and for matters connected threwith or incidental thereto, as passed by the Lok Sabha, be taken into consideration "

The motion teas adopted.

THE VICE-CHAIRMAN (SHRI MP.

KAUSHIK): We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 33 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the title were added to the Bill.

SHRI KHURSHID ALAM KHAN-Sir, I move that the Bill be passed.

The quesfon was put and the motion u>as adopted.

THE ENVIRONMENT (PROTECTION) BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSA-RI): Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill to provide for the protection and improvement of enviroment and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill was considered by the Lok Sabha on the 8th May, 1986 and was also passed on the same day. 1

need hardly emphasise the importance of this Bill of protection of environment. We face serious environmental problems and the heaith and integrity of our natural resources are in danger. Environmental pollution caused oy unplanned discharge oi wasies and residues and improper handling of toxic chemicals or other hazardous substances has serious implication for the health and well-being of our population. The Bhopal gas tragedy has poi • gnantly brought home the dangers to haman safety, health and environ-ment, which can arise from industrial accidents. There have been other gas leakages, on a smaller scale, before and after the Bhopal gas tragedy.

Hon. Members have been continuously expressing concern over these episodes and emphasising the need for taking adequate safeguards for prevention and containment of such accidents. The need for effectively controlling environmental pollution has also been emphasised time and again in the House.

Government fully shares the concern of the hon. Members and has been examining how best to strengthen the legal framework and the regulatory agencies for this purpose. Efforts are also underway to promote safety at all stages, levels and operations, especially in hazardous industries, where accidents can endanger not only the workers within factory premises but also the surrounding inhabitants and environment. Besides, it is also necessary to keep in view the more long term ecological aid environmental imperatives. The hon. Members wiH recal that I had made a statement on 3rd December, 1935 in Parliament that legislative meafor environment protection sures would be strengthened. The present proposal is an important step in that direction.

T would like to highlight briefly the main aspects of the proposed Bill. The proposed BHI seeks to legislate in an area which involves comolex scien' tine, techn'cal and organisational issues. The Bill is general in scope and